

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION Nos.37 OF 2016

Dated this Friday the 13th day of April, 2018

**CORAM:-HON'BLE SHRI ARVIND J. ROHEE, MEMBER (J)
HON'BLE SHRI R. VIJAYKUMAR, MEMBER (A)**

*Amitkumar Shivbachan Giri, aged about 33 years,
son of Shri Shivbachan Tulsi, residing at A-9,
Mantri Avenue-1, Panchwati, Pashan Road,
Pune 411 008 Maharashtra* - **Applicant**
(By Advocate Shri P.C.Das)

Versus

1. *Union of India service, through the Secretary, Ministry of Science and Technology, Government of India, having its office at Technology Bhavan, New Mehrauli Road, New Delhi 110 016.*
2. *The Joint Secretary (Administration), Council of Scientific and Industrial Research, Anusandhan Bhawan, 2, Rafi Marg, New Delhi 110 001.*
3. *The Director General, Council of Scientific and Industrial Research, Anusandhan Bhawan, 2, Rafi Marg,*
4. *The Administrator Officer, Unit for Research and Development of Information Products, B-7 Bungalow, NCL Campus NR NCL Post Office, Pashan Pune 411 008, Maharashtra.*
5. *The Director, Unit for Research and Development of Information Products, 'Tapovan' Survey No.113 and 114, NCL Complex, Pashan, Pune 411 008.*

(By Advocate Shri K.P.Anil Kumar).

O R D E R (ORAL)
Per:- Hon'ble Shri A.J.Rohee, Member (Judicial)

Today when the matter is called out for Admission Final Hearing, the applicant and Shri P.C.Das, learned Advocate for him remained absent without any intimation, even on repeated calls and although waited upto 01:50 P.M.

2. Shri K.P. Anil Kumar, learned Advocate for the respondents also remained absent without any intimation.
3. In this OA, the applicant has challenged the decision of the respondents as contained in the letter dated 13.03.2015, whereby the respondents sought to initiate fresh recruitment process and complete the same as early as possible. The applicant has also challenged the letter dated 07.10.2015 whereby he has been informed that erstwhile selection of the applicant has been canceled.
4. In this OA, the applicant has sought the following reliefs :-

“8.a) To pass an appropriate order directing the respondent authority to issue appointment order in favour of the applicant to the post of Assistant (G) Grade -III (UR) in the Unit for Research & Development of Information Products (URDIP) (CSIR), Pune with effect from August 2008 along with all consequential benefits in the light of the order passed by the Hon'ble Division Bench of the Hon'ble High Court at Calcutta on 11th February, 2012 in W.P.C.T. No.832 of 2012 in the case of Director General, CSIR – Vs. - Ruma Chakraborty & Ors.

b) To quash and / or set aside the Circular No.3-

2(C)/2014-EI dated 13.03.2015 issued by the Joint Secretary (Administration), CSIR, New Delhi which is not applicable in the present case being Annexure A-1 of this Original Application.

c) To pass an appropriate order directing the respondents authority to carry out the recommendation made by the Selection Committee for giving appointment in favour of the applicant to the post of Assistant (G) Grade-III (UR) in URDIP, Pune vide letter dated 1st August 2008 and his appointment should be given effect with effect from August 2008 along with all consequential benefits.”

5. The claim is denied by the respondents.
6. It appears that the applicant has lost his interest to proceed with the OA since he remained absent without any intimation. In view of the above, OA cannot proceed further, since claim is not admitted.
7. The OA, therefore, stands dismissed in default of appearance of applicant and his Advocate at the Admission Final Hearing stage, however, with no order as to costs.
8. The interim order that if select list is prepared and / or the appointments are made, the same will be subject to the outcome of this OA, it automatically stands vacated, since OA is dismissed in default.
9. Registry is directed to forward certified copy of this order to both the parties at the earliest.

(R. Vijaykumar)
Member (Administrative)
 kmg*

(Arvind J. Rohee)
Member (Judicial)